

Comptroller and Auditor General thereon.

[Placed in Library. See No LT-6514/88]

(d) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ending the 31st December, 1987.

(ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6515/88]

(e) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ending the 31st December, 1987.

(ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6516/88]

Explanatory statement giving reasons for immediate legislation by the Benami Transactions (Prohibition of the Right to Recover Property) Ordinance.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Benami Transactions (prohibition of the Right to Recover Property) Ordinance 1988.

[Placed in Library. See No. LT-6517/88]

Annual Assessment Report on the Programme and its Implementation for accelerating the spread and development of Hindi for 1986-87.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1986-87.

[Placed in Library. See No. LT-6518/88]

11.07 hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st September, 1988, agreed without any amendment to the Motor Vehicles Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1988."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st September, 1988, agreed without any amendment to the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 31st August, 1988."